

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF POSITIVE ELECTRONICS LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	POSITIVE ELECTRONICS LTD
2.	Date of incorporation of corporate debtor	18-08-1981
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67120WB1981PLC033990
5.	Address of the registered office and principal office (if any) of corporate debtor	Bolai Kutir, 23A/1B, Justice Dwarkanath Road Bhowanipure, Kolkata, Kolkata, West Bengal, India, 700020
6.	Insolvency commencement date in respect of corporate debtor	17-10-2024
7.	Estimated date of closure of insolvency resolution process	15-04-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Udit Agarwal IBBI Reg. No. - IBBI/IPA-001/IP-P-02799/2023-2024/14290
9.	Address and e-mail of the interim resolution professional, as registered with the Board	"Shyam Lake Garden", Block – C, Flat No. 519(G), 202, Jessore Road, Kolkata 700089, West Bengal having e-mail id: uditagarwal15@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Kamalia Associates, 11, Old Post Office Street, 1st Floor, Left Gate, Kolkata – 700 001. cirp.positive@gmail.com
11.	Last date for submission of claims	31-10-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Positive Electronics Ltd on 17-10-2024.

The creditors of Positive Electronics Ltd, are hereby called upon to submit their claims with proof on or before 31-10-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - NA

Submission of false or misleading proofs of claim shall attract penalties.

Date – 19-10-2024

Place – Kolkata



Udit Agarwal

IBBI Reg. No. - IBBI/IPA-001/IP-P-
02799/2023-2024/14290

ASSET RECOVERY BRANCH, KOLKATA 14/1B, Ezra Street, Kolkata - 700 001

NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE) RULE 6 (2)/8 (6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

No. 01 Date: 05.10.2024 Borrower(s): 1. M/s. Amrit Bio Energy & Industries Ltd., 75C, Park Street, 3rd Floor, Kolkata-700 016.

No. 02 Date: 08.10.2024 Borrower(s): 1. M/s. Kumar Enterprises, Prop.: Mr. Timir Kumar, P-196, CIT Road, Scheme VIM, Kolkata - 700 054.

FOR ALL Advertisement Booking Call: 983667433, 7003319424

Large advertisement for 'For All Advertisement Booking' with contact number 983667433 and 7003319424.

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF THE NCLT RULES, 2016 READ WITH ORDER V RULE 20 OF CODE OF CIVIL PROCEDURE, 1908 BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MR. AJIT KUMAR RESOLUTION PROFESSIONAL FOR THREE C PROJECTS PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS and details. Includes Name of corporate debtor, Date of incorporation, and Address of the registered office.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Positive Electronics Ltd on 17-10-2024.

Table with 5 columns: Share certificate No., Distinctive Nos., No. of Shares, Folio No., Name of the Registered Holder of Shares. Includes PRAMILA JAIN.

DEMAND NOTICE Section 13(2) MALDA - II BRANCH R. K. Pally, Malda, P.O. - Malda, Dist. - Malda, West Bengal, Pin - 732 141

SCHEDULE - A & C Table with columns: Nature of Loan / Limit (Loan A/c. No.), Loan Amount (in Rs), Liability with Interest as on 04.10.2024, Rate of Interest.

The above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the Schedule B hereunder, by virtue of the relevant documents executed by you in our favour.

DETAILS OF IMMovable PROPERTIES: All that piece and parcel of the property of land & building measuring about 1.65 Decimal under Mouza - Jhanjira, J.L. No. 101, LR Plot No. 743, Khatian No. 940, LR 2081 within P.S. - Malda, Dist. - Malda under Mangalbari Gram Panchayat.

APPENDIX-IV (Rule-8(1)) Annexure - F POSSESSION NOTICE (For Immovable/movable property)

Whereas, The undersigned being the authorized officer of the Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated 18.07.2024 calling upon the Legal Heirs (Anuradha Ball & Rohit Ball) of the Term Loan (HBL) in the name of MOUSUMEE BAL (SINCE DECEASED) of Sabitri Abasan, Flat No. A, Ground floor, Holding no 389, Boyes school road, Po & Ps: Barasat, North 24 Pargana, WB: 700126 to repay the amount mentioned in the notices Rs. 3,42,361.56 (Rupees: Three Lakh Forty two thousand three hundred sixty one & Paise fifty six only) & interest calculated up to 29.05.2024 and interest and other charges within 60 days from the date of receipt of the said notices.

Description of the Immovable/Movable Property 1. Hypothecation of Stock, Book Debts 2. a. EQM of property situated at Mouza Bharta, J.L.No-38, R.S.Dag No-13, corresponding to L.R.Dag No. 59 under khatian no. 30, Touzi No 146, L.R.Khatian no. 468. Hal Kh No 336, Word no. 9 under Barasat Municipality, Holding no: 389 of Boys School Road, "SABITRI ABASAN" Flat No A, Ground Floor, PS & PO: Barasat, Dist: North 24 Pargana, PIN-700126 belonging to Mrs. Mousumei Ball.

On the North: By Land of Lt. Tarashankar Chakraborty On the South: By Land of Usha Rani Basu On the East: By 12'feet wide road On the West: By 8' feet wide road Date: 17.10.2024 Place: Barasat

Repro Home Finance Limited KOLKATA BRANCH: I 22, First Floor, Baishnabghata Patuli Township, Opp of Patuli Meola Ground, Kolkata-700 094

DESCRIPTION OF THE PROPERTY All that a piece and parcel of Bastu land measuring about 1 Cottas & Chittaks be the same or little more or less together with one Tin Shaded structure measuring about 100 sq. ft. more or less. Cemented flooring, 15 year old, out of total land measuring about 8 Decimals i.e. 4 Cottas 13 Chittaks 19.9 sq. ft. be the same or little more or less lying and situated at Permalis No. CF-86, Chandberia, Krishnapur, P.O. - Krishnapur, P.S. - Rajdarhat presently New Town, Kolkata - 700 102, District North 24 Parganas, in Ward No. 25 (Old 31), Holding No. SMC - 130, B.L. - CB, under Bidhanagar Municipal Corporation (Old Rajarhat Copalpur Municipality), in Mouza - Chandberia, J.L. No. 15, R.S. No. 176, Touzi No. 1072, R.S. Khatian No.60, LR. Khatian No. 492, R.S. & L.R. Dag No. 61, A.D.S.R. Office Rajarhat (Old Bidhanagar Sarf Lake City) District: North 24 Parganas, together with all easement rights over the Common passageway and other benefited facilities and advantages attached to the said property which is alienated with Red colored - sketch map annexed herewith and is bounded and bounded as follows: On the North: Doner's Land On the South: 7' 6" Wide Common Passage, On the East: Land Of Krishna Pada Mondal & Ors On the West: 9' 6" Wide Chandberia Road. Date: 14.10.2024 Authorized Officer, Repco Home Finance Ltd

DEMAND NOTICE KAJLAGARH BRANCH P.O. - Kajlagarh, Dist - Midnapore Pin - 721 626, W.B.

1. Mr. Gautam Das (Borrower), S/o. Mr. Dukha Raj Das, Address : Village- Narayandari, P.O. - Narayandari, P.S. - Bhagwanpur, Dist - Purba Medinipur, Pin-721 655, West Bengal.

Details of financial facilities sanctioned and availed AND the details of the amount due. Table with 3 columns: SI, Type of financial facility sanctioned and availed, Amount due.

Schedule - 'B' (Details of Security Documents executed by the Borrower) Date and nature of document (mortgage deed / deeds / hypothecation deed / deeds etc.) by which the assets mentioned in Column 2 of this table are secured.

Schedule - 'C' (Detailed description of the Secured Asset / Mortgaged Property) 1) Regd. Sale Deed No. 668 of 2011 dtd. 09.02.2011 Regd. at A.D.S.R. - Bhagwanpur, in the name of DUKHARAJ DAS, S/o. Late Anukul Chandra Das and all part and parcel of a plot of land measuring 10 Decimal with a residential house standing over it bearing Plot No. 593, J.L. No. 152, L.R. Kh. No. 773/1, Nature of Land - Bastu, Mouza, Narayandari, P.S. - Bhagwanpur in the District of Purba Medinipur and which is bounded and butted by: North - Plot No. 593, South- Jhantu Das & Ors., East - Mud Road, West - Ashis Das.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SHREE SHYAM BEARINGS PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS and details. Includes Name of corporate debtor, Date of incorporation, and Address of the registered office.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHREE SHYAM BEARINGS PRIVATE LIMITED on 17.10.2024.

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